

THE DEPUTY MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) Prime Minister's 15-point programme for minorities included the point that in various development programmes including the 20-point programme, care should be taken to see that minorities secure in a fair and adequate measure the benefits flowing therefrom. In the above context State Governments and the Union Territory Administrations were advised by Union Government to consider the question of setting up a Research Unit which could take up the task of collection of data on benefits of development programmes reaching minorities on a random sample basis, to assess about benefits reaching minorities in fair and adequate measure.

(b) Governments of Assam, Bihar, Madhya Pradesh, Maharashtra, Manipur, Orissa, Tamilnadu, Uttar Pradesh and Delhi Administration have set up/are in the process of setting up Research Units. Governments of Karnataka and Rajasthan have entrusted the work of proposed research unit to their Directorate of Plan, Monitoring and Information and Evaluation Department respectively.

(c) and (d). Union Government has been receiving quarterly reports on Progress of implementation of Prime Minister's 15-point programme from State Governments and as part of these reports, Union Government would no doubt be receiving information about the results of studies conducted by State Research Units and would be sending its suggestions to the State Governments for appropriate remedial measures wherever necessary, in addition to the remedial measures initiated by the State Governments themselves. One of the important difficulties experienced in ensuring the benefits of Development programmes reaching the minorities in fair and adequate measures, relate to almost total absence of voluntary organisations amongst educationally backward minorities, to take up schemes involving community participation in the fields of education, health, women's and children's welfare and housing etc. Wherever low level of awareness of Government development schemes and adequate response of minorities is found an important factor affecting steps for reaching benefits

of development programmes to them in fair and adequate measure, State Governments may no doubt share the important conclusions/points for corrective action with the people in the area covered by research study, especially with a view to motivate the local population in formation of voluntary organisations to take up schemes involving community participation.

(e) States of Haryana, Himachal Pradesh, Kerala and Meghalaya and Union Territories of Goa, Daman and Diu and Dadra and Nagar Haveli have reported that they do not feel it necessary to set up research unit. A few States have reported the matter as being under consideration and the replies of rest are awaited. Matter is being followed up with concerned States/UTs.

#### Conviction of Indian Nationals in Abroad for Petty Offences

5995. SHRI MANIK REDDY :  
SHRI D. N. REDDY :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether an increasing number of Indian Nationals are being convicted abroad for petty offences, including overstaying in Singapore and Arab countries and elsewhere;

(b) whether the local Indian Embassy/representative or Consul gave any help, guidance assistance or protection to these Indians; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. R. NARAYANAN) : (a) to (c). Information is being collected from our missions abroad and will be laid on the table of the House as soon as possible.

#### Indians Killed in Singapore Hotel Collapse

5996. SHRI NARENDRA BUDANIA :  
SHRI VAKKOM PURUSHOTHAMAN :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether a number of Indians were killed in the Hotel collapse in Singapore on 15th March, 1986;

(b) if so, particulars of Indians who have been killed and injured in that incident;

(c) whether any assistance has since been provided by Government to the victims; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. R. NARAYANAN) : (a) and (b). According to available information, one Indian national Smt. Durga Devi, aged 51, was killed in the hotel collapse in Singapore on 15 March 1986. She was an Indian passport holder and wife of one Mr. Ram Narain Rati Ram Pandey, a Singapore national, working as a watchman in the same hotel. Another Indian national, Shri Krishnan, is reported to be missing. Smt. Jaya Durga P. Kumaran, aged 38, was injured and discharged from hospital on 19th March 1986. Another Indian national Kumari Jaya Vasudevan, aged 25, sustained minor injuries and was discharged from the hospital the same day.

(c) and (d). Smt. Jaya Durga P. Kumaran, Kumari Jaya Vasudevan, Smt. A. K. Amuda and Smt. Manickam Jayamani were given financial assistance of Singapore collars 300 each by the Indian High Commission. Smt. Jaya Durga, Kumari Jaya Vasudevan and Smt. Manickam Jayamani were also issued one-way emergency certificates by the High Commission to enable them to leave Singapore.

#### **Memorandum to include Kallara Pangode Struggle for Freedom Fighters Pension**

5997. SHRI T. BASHEER : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any representation in the past has been received by the Government to include freedom struggle against princely States as part of national movement for freedom and grant freedom fighters pension to all those who took part in such struggles;

(b) will Government take a policy decision soon in this regard; and

(c) whether any memorandum has been received to include Kallara Pangode Struggle against Travancore princely State as a part of freedom movement. If so, what action has since been taken in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) and (b). Movements for merger of erstwhile Princely States in the Indian Union after 15th August, 1947 are already considered as part of the national freedom struggle for the purpose of Samman Pension under the Swatantrata Sainik Samman Pension Scheme.

(c) No, Sir.

[*Translation*]

#### **Schemes for Welfare of Adivasi Areas in Rajasthan**

5998. SHRI BANWARI LAL BAIRWA : Will the Minister of WELFARE be pleased to state :

(a) the schemes being implemented by Union Government for the welfare of poor in Rajasthan particularly in the Adivasi areas at present;

(b) whether it is a fact that illiterate poor persons are not getting full benefits of the welfare schemes being run by Government; and

(c) the arrangements made by Government to ensure that these persons get maximum benefits from these schemes ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) A sum of Rs. 910.28 lakhs has been released to the Government of Rajasthan for 1985-86 as Special Central Assistance for Tribal Sub-Plan areas for family oriented-cum-income generating schemes in various sectors viz, Agriculture, Horticulture, Animal Husbandry, etc.